

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(Civil) No. 1219/2015

SWETA RAJ

Petitioner(s)

VERSUS

RAVI VIKRAM

Respondent(s)

(With application for stay and office report)

Date : 30/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Sumit Kumar, Adv.
Ms. Kumari Supriya, Adv.

For Respondent(s)

Mr. Gaurav Agrawal, A.O.R.

UPON hearing counsel the Court made the following
O R D E R

The Transfer Petition is allowed in terms of
the signed order.

[KALYANI GUPTA]
COURT MASTER

[SHARDA KAPOOR]
COURT MASTER

[SIGNED ORDER IS PLACED ON THE FILE.]

Signature Not Verified

Digitally signed by
Kalyani Gupta
Date: 2015.12.03
17:06:26 IST
Reason:

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 1219 OF 2015

SMT. SWETA RAJ

.....

PETITIONER

VERSUS

RAVI VIKRAM

.....

RESPONDENT

O R D E R

This transfer petition has been filed by the petitioner-wife seeking transfer of Matrimonial Suit No. 8 of 2014 titled as Ravi Vikram v. Smt. Sweta Raj pending in the Court of Principal District Judge, Seraikalla, Jharkhand to the Court of Principal Jduge, Family Court, Patna, Bihar.

2. Considering the facts and circumstances of this case and looking to the convenience of the wife, we deem it proper to transfer Matrimonial Suit No. 8 of 2014 titled as Ravi Vikram v. Smt. Sweta Raj pending in the Court of Principal District Judge, Seraikalla, Jharkhand to the Court of Principal Jduge, Family Court, Patna, Bihar.

3. The Principal District Judge, Seraikalla, Jharkhand

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TP(C) No. 1219 of 2015

shall transmit forthwith the records pertaining to the aforesaid case to Principal Judge, Family Court, Patna Bihar.

4. The Transfer Petition is, accordingly, allowed.

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

.....J
[UDAY UMESH LALIT]

NEW DELHI
NOVEMBER 30, 2015.